

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 434
(TO BE ANSWERED ON 25.07.2024)

**AMENDMENTS TO ALL INDIA SERVICES (DEATH-CUM-
RETIREMENT BENEFITS) RULES, 1958**

434 SHRI SAKET GOKHALE:

Will the **PRIME MINISTER** be pleased to state:

- (a) the grounds based on which the Ministry amended the All India Services (Death cum Retirement Benefits) Rules, 1958, vide a notification dated 6th July, 2023 that imposes restrictions on retired public/government/civil servants from making comments criticizing Government which could lead to revocation of their pensions; and
- (b) the number of retired government officials/civil servants who have been penalized or action has been taken against them by Government since June, 2021 till date, for indulging in hate speech on social media and/or for making communal statements or sharing communal content on social media, and/or for sharing fake news?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): The amendment dated 06th July, 2023 was in respect of the members of All India Services, who have worked in any Intelligence or Security-related organisation in order to regulate the publication of any material/sensitive information after retirement which might prejudicially affect the sovereignty and integrity of India, the security, strategic, scientific or economic interests of the State or relation with a foreign State. A similar provision is also available in Civil Services (Pension) Rules, 2021 for those Central Government officers who have worked in any Intelligence or Security-related organisation.

(b): In so far as the All India Services officers are concerned, information sought may be treated as NIL.
